

[Shri C. Janga Reddy]

synthetic fibre makes the mills sick. As a result of this the cotton mills in Warangal become sick and since there are no arrangements for the purchase of cotton cloth, it is exported to America, where the Americans use it while our people are not in a position to use it. Therefore, I submit that whatever cotton mills are there, whether under NTCPC or under National Textile Corporation of India, if the production of cloth in them is less, only then we should import it. The same is true of private sector mills. The Government must bring about a change in its import policy. Whatever commodities we are able to produce here should not be imported. We should not import even a single item from abroad even if we can get it at cheaper rates. Although the farmers do not use imported goods yet even when they use them; I shall tell them that they should destroy the imported goods which they possess and that they should use those goods alone which they themselves produce. What is the idea of importing those very industrial goods which we produce here? I would like to give two or three suggestions in this connection. First, you have not spelt out any method of recovering the money which has been advanced to these mills. They appoint their own directors in the mill and then leave. But how to recover the money which has been advanced to them? Have you considered this proposition. There is no provision in the Act in this regard. My second suggestion is that criminal action should be taken under section 24 against the persons who have withheld the finances with mala fide intentions. All of us know that whatever is happening, is happening due to this. The director is appointed only after the mill becomes sick and funds like Provident Fund, Insu-

rance Fund are held up. There is need to bring about an amendment in this regard; they should think about the workers too.

[English]

MR. DEPUTY-SPEAKER : The hon. Minister will reply tomorrow.

18.00 hrs

PAPERS LAID ON THE TABLE

[English]

Notifications etc. under Customs Act,
1962

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : On behalf of Shri Janardhana Poojary I beg to lay on the Table a copy each of Notification Nos 348/85-Customs to 354/85-Customs (Hindi and English versions) published in Gazette of India dated the 5th December, 1985 together with an explanatory memorandum regarding revised rates of basic, auxiliary and additional duties of customs on components, warranty spares of fuel-efficient motor cars and cross-country vehicles and on the import of goods (other than raw materials) for the manufacture of such components, under Section 159 of the Customs Act, 1962. [Placed in Library. See No. LT—1557/85].

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 6, 1985/Agrahayana 15, 1907 (Saka).